

	1	2	3	4
7. Inorganic/Organic/ Agro Chemicals		17.44	17.79	19.97
8. Processed Minerals		2.70	9.48	19.92
9. Dyes/Inter- mediates & coaltar chemicals		10.72	18.06	16.45
10. Aluminium other than Products		1.42	2.84	15.13
11. Iron & Steel Bar/ Rod etc.		0.48	14.38	12.90
12. Manufacture of Metals		9.80	13.63	11.35
Total (incl. others)		271.86	661.30	584.57

(c) Commoditywise projections are not made in respect of any single country.

#### Norms for Foreign Exchange

1663. SHRI THOMAS HANSDA : Will the Minister of FINANCE be pleased to state :

(a) whether there is any method to verify that the amount advanced in foreign exchange by the financial Institutions is actually spent in full by the Industry to which it is advanced;

(b) if so, the details thereof;

(c) whether some cases of violation of above norms come to the notice of Government;

(d) if so, the details thereof; and

(e) the action taken or proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) and (b) The Industrial Development Bank of India (IDBI) has reported that foreign exchange loans are advanced by it for import of goods or for project-related rupee expenditure. In case of imports, letters of credit (LC) are opened by IDBI in favour of Overseas suppliers. On shipment of goods, payment in foreign currency is made by IDBI directly to the suppliers' bank, as per LC terms. In case of foreign currency loans for projects-related rupee expenditure, loans are disbursed in rupees by selling foreign currency in the inter-bank market, to meet the project expenditure already incurred/to be incurred by the company. An auditor's certificate for expenses incurred towards the project is obtained for all such foreign currency loans.

(c) IDBI has reported that there has been no violation of norms by its assisted companies.

(d) and (e) Do not arise in view of (c) above.

[Translation]

#### Funds for Welfare Schemes

1664. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COAL be pleased to state :

(a) the amount spent on various welfare schemes by Coal India Limited during the last three years; and

(b) the details of work undertaken through this money ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The amount spent on various schemes of welfare by Coal India Limited and its subsidiaries during the last three years had been as follows:

	(Rs. in crores)
1994-95	830.94
1995-96	1029.19
1996-97 (Prov.)	1,106.95

(b) The aforesaid sums were spent on welfare activities like housing, water supply, medical facilities, educational facilities and community development in and around the coalfield areas.

[English]

#### Fake Companies

1655. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Ek Telephone Ek Fax Aur Ek Issue' appearing in the 'Navbharat Times' dated July 7, 1997;

(b) the reaction of the Government thereto;

(c) the details of the antecedents of such companies verified by the Government before allowing their entry into the market;

(d) whether the Government have taken any concrete action against these companies; and

(e) the details of such companies which have vanished after taking the money and the name of such companies alongwith amount deposited with them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) to (d) SEBI has informed that all public issues of companies are subject to SEBI guidelines for disclosures and investor protection. The objective of the guidelines is to ensure full disclosures so that investors take informed decisions. Whenever instances of material non-disclosure or misstate-